

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 76/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**M/s Fullerton India Credit Company Ltd.**

**...Financial Creditor**

**Versus**

**Shri Balaji Kripa Education Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Avinash Kumbaj, Adv.  
Pramod Kumar, Adv.  
For the Corporate Debtor : None-appeared

**ORDER**

Heard Mr. Avinash Kumbaj, Adv. along with Mr. Pramod Kumar, Adv. for the Petitioner/ Financial Creditor. Learned counsel for the Petitioner seeks permission to withdraw this application. Permission granted. CP No. (IB)-76/7/JPR/2020 is dismissed as withdrawn accordingly.

Sd-

(Prasanta Kumar Mohanty)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

October 21, 2022